

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-75/98/3540 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Thaneswar Kalita,
Member, MACT-III,
Kamrup (M), Guwahati.

Dated Guwahati the 28th June 2019.

Sub: Earned Leave.

Ref:- Your letter No MACT No. III /19/367 dtd. 28.06.2019.

Sir,

With reference to the above, I am directed to inform you that you have been granted granted earned leave for 10 (ten) days w.e.f. 03.07.2019 to 12.07.2019 (suffixing 13.07.2019 & 14.07.2019 being 4th Saturday and Sunday), along with station leave permission from the morning of 03.07.2019 till the evening of 14.07.2019, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Further, you are allowed to hand over charge to the District and Sessions Judge, Kamrup (M) before proceeding in leave.

Yours faithfully,

sd/-

3543 **JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-75/98/3541 - /A, dated dtd. 28.06.19

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.
2. The District and sessions Judge, Kamrup (M). Guwahati.
- ✓ 3. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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